

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:652  
ANSWERED ON:26.02.2015  
NATIONAL COURT OF APPEAL  
Venkatesh Babu Shri T.G.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware of the long pending demand for setting up of a National Court of Appeal (NCA) with regional benches in major cities across the country;
- (b) if so, the details and the present status thereof; and
- (c) the time by which a final decision is likely to be taken in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (c) According to Article 130 of the Constitution, the Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may, with the approval of the President, from time to time, appoint.

Representations have been received from time to time from various quarters for establishment of Benches of Supreme Court in various parts of the country. The Law Commission, in its 229th Report had also suggested that a Constitutional Bench be set up at Delhi to deal with constitutional and other allied issues of national importance and four Cassation Benches be set up in the Northern region at Delhi, the Southern region at Chennai/Hyderabad, the Eastern region at Kolkata and the Western region at Mumbai to deal with all appellate work arising out of the orders/judgments of the High Courts of the particular region.

The matter was referred to the Chief Justice of India, who has informed that after consideration of the matter, the Full Court in its meeting held on 18th February, 2010, found no justification for setting up of benches of the Supreme Court outside Delhi.